

Bench I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP(IB) No.429/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4<sup>th</sup> September 2017, 10.30 A.M

Name of the Company	Kaushik Kumar Sinha -Vs- Abhijeet Ferrotech Ltd		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. M.S. TIWARI

2. S.K. TIWARI

1. Mr. Pratik Ghosh, Adv

for Corporate Debtor

for Applicant

Kaushik Kumar Sinha  
Pratik Ghosh

ORDER

Ld. Counsel for the petitioner and the respondent are present.

It is on record that the petitioner has filed copy of Bank statement whereas Rules require certificate from Bank along with certified copy of the Bank statement. Petitioner is directed to comply with the provisions of Section 9(3) (c) of the Insolvency & Bankruptcy Code, 2016.

Ld. Counsel for the respondent made a request that he may be given time to file reply. Reply may be filed within 7 days with a copy in advance to the petitioner. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the respondent.

List the matter on 15/09/2017.

Sd/-  
(Jinan K.R.)  
Member (J)

Sd/-  
(Vijai Pratap Singh)  
Member (J)